

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

RSA No. 1163 of 2016 (O&M)

Sanjay Kumar Dadu ...Petitioner(s)

Versus

Jagdish Lal Through LRs and ors. ...Respondent(s)

To,

Respondent No. 1(c) Monika D/o Late Sh. Jagdish Lal R/o H. No. 1507-B,
Ranjit Colony, Kharar, Tehsil Kharar, Distrit S.A.S
Nagar (Mohali).

Respondent No. 1(d) Sushila W/o Satish Kumar, d/o Late Shri Jagdish
Lal, C/o Booth No. 150, Sector 20, Panchkula
[Haryana].

Whereas it is proved to the satisfaction of this court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued against him to appear in this court on the **30th July, 2019(Farzi)** personally or through some one authorized by law to act for him or an Advocate of this court to defend the above noted case failing which it will be heard and decided in his absence.

Given under my hand and the seal of this Court on 2nd day of July, 2019.

Supdt. Gr.I (Civil-II)
Punjab and Haryana High Court,
Chandigarh

SK
27/19

AV
27-19